



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 1183 of 2002

Applicant(s) S. Naidu Respondent(s) U.O.I.

Advocate for Applicant(s) M/S. Milan Kanungo Advocate for Respondent(s) Y. S. P. Babu

M. Verma

Y. Mohanty

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

U.O. for Rs. 50/- filed.
For Registration please.

8/1/03 Defects removed DR.
May be registered Shri R.C.Rath

Registrar

08.01.03

in Memo

For Admin P.
DR
SMP

Bench

REGISTER

8/1/2003
Registrar

Or. No. 1 dated 9.1.2003

Heard Shri Y.S.P.Babu, Advocate for the Applicant and Shri R.C.Rath, Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents/Railways.

Applicant, a Ticket Collector, having faced with an order of transfer from Sambalpur to Titlagarh, has filed this Original Application, under Section 19 of the A.T. Act, 1985; by raising grievances that persons, station senior to him, having not been disturbed, he has been

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Free copy of
the order No-1
dt-9.1.03 given
to the both
counsel.

Path
10/1

Dh
10/1/03
S.D.

Copy of order dt. 9.1.03
a/w of copy issued
to all the respects.
by Posts.

Dh
5.0.14/1/03

PP
15/1/03

disturbed discriminatorily. He has also raised a point that he has got his ailing mother at Sambalpur and by this impugned order of transfer there may be disturbances in his family front.

Transfer is an incident of service and it the departmental authorities, who are the best judge to give due consideration to the individual problems of its employees.

In the aforesaid premises, Respondents are directed to consider the grievances of the Applicant, as raised in his representation dated 6.12.2002 under Annexure-2 of this O.A. as well as the grievances as raised in this O.A.. Applicant is also hereby given liberty to file a detailed representation, afresh, before the departmental authorities (within a period of 10 days hence) and in the event such a representation is received, the departmental authorities should give due consideration to the grievances of the Applicant to be agitated by him in his representation and pass necessary orders within by the end of January, 2003. Until such reconsideration, as directed above, by the Respondents, the Applicant should not be disturbed from Sambalpur; if he has not yet been relieved therefrom.

With the aforesaid terms, this O.A. is disposed of at the stage of admission.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be made available to the Advocates for both sides.

Law
MEMBER (JUDICIAL)